

National Company Law Tribunal

Allahabad Bench

CP NO. 12 / ALD / 2018
CA NO 212 / ALD / 2017

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON 25.01.2018

NAME OF THE COMPANY: ELDECO City Ltd Vs. ELDECO Housing & Industries Ltd.

SECTION OF THE COMPANIES ACT / I & B CODE: U/S 230/232 of the Companies Act, 2013

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
<u>1.</u>	KULDEEP SINGH	STA	O.L.	K. Singh
<u>2.</u>	Ankur Kr. Singh	PCS	Petitioner	Ankur

C.P.No.12/ALD/2018, CA No. 212/ALD/2017

The present petition is filed as a fresh case as Second Stage Motion/
Company petition under sections 230/232 of the Companies Act.

Notice be issued to the Central Govt. through office of OL as
well as ROC, Kanpur inviting their representation affidavit, report/
comments.

Further Regulatory/ statutory authorities like Income Tax
Department etc. be informed by communicating a copy of this order and
Notice of the present Company Petition, so as to invite their response/
comments in the matter.

The petitioner company is further directed to make paper
publication as prayed for in its prayer clause (D) by invite response/
objection, if any, in respect of present Company petition/ Proposed
Company Scheme. The same may be called in the office of the Company
Secretary of the petitioner Company or to the Registry of this Tribunal.

The matter to be listed on 7th March 2018.

Date: 25/01/2018

Typed by
Jyoti
(Stenographer)

H.P. Chaturvedi,
Member(Judicial)